

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 11802 of 2019

Bipul Kumar Yadav @ Bipul Yadav Petitioner

Versus

The State of Jharkhand. Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

For the Petitioner : Mr. Pankaj Kumar Choudhary, Adv.

For the Opp. Party : Mr. Deepak Kumar, Advocate

06/26.06.2020:

1. Heard the learned counsel for the parties.
2. Learned counsel for the petitioner submits that the petitioner is in custody since 10.04.2019 in connection with Godda (T) P.S. Case No. 89/2019 for alleged offence registered under Sections 25(1-B)a and 26 of the Arms Act, now said to be pending in the court of learned Chief Judicial Magistrate, Godda.
3. The learned counsel for the petitioner submits that earlier the bail application of the petitioner was rejected vide order dated 17.08.2019 in B.A. No. 6673/2019 and therefore he has renewed his prayer for bail considering the period of custody. He submits that there was a direction to expedite the trial of the petitioner, but the trial has not yet concluded.
4. The learned counsel for the opposite party-State opposes the prayer for bail and submits that the earlier the bail application of the petitioner was rejected vide order dated 17.08.2019 on merits of the case and he may not be enlarged on bail. He submits that the trial has already commenced.
5. After hearing the learned counsel for the parties this court finds that as per report received from the learned court below, out of eight charge-sheeted witnesses, six witnesses are remaining to be examined. Considering the fact that earlier the bail application of

the petitioner was rejected vide order dated 17.08.2019 on merits, this Court is not inclined to enlarge the petitioner on bail and accordingly, the present bail application is hereby rejected.

6. Let a copy of this order be immediately communicated to the learned court below through 'e-mail/FAX'.

(Anubha Rawat Choudhary, J.)

Mukul/-